

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) (Insolvency) No. 719 of 2019

IN THE MATTER OF:

Rohit Chhabra **...Appellant**

Vs

Sushil Kumar Gupta & Anr. **....Respondents**

Present:

For Appellant: Ms. Prachi Johri, Advocate.

**For Respondents: Mr. Pankaj Jain and Ms. Sneha Pandey, Advocates
for Respondent No. 1**

**Ms. Ruchi Thakur, Advocate for Respondent No.
2**

ORDER

30.01.2020 Learned Counsel for Respondent No.2 states that she will file Reply affidavit by 31st January, 2020. The same may be filed. Brief Rejoinder, if any, may be filed by the Appellant by 07.02.2020.

List the Appeal for Admission (After Notice) on **12th February, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)